

(b) No, Sir. Odissi dance recitals will be featured in Paris on September 21st and 22nd, 1985.

(c) Among the performing arts forms of Andhra Pradesh to be represented in the Festival of India in France and USA are Andhra Shadow Puppets and Kuchipudi.

Night landing facilities in Visakhapatnam Airport

4433. SHRI S. M. BHATTAM : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are proposing to provide night landing facilities to the flights at Visakhapatnam (A. P.) Airport; and

(b) whether in view of the growing importance and increase in traffic, Government propose to make any improvements at this Airport ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) : (a) No, Sir.

(b) The work of resurfacing of the existing main runway has been completed and Indian Airlines are presently operating Boeing 737 aircraft to Visakhapatnam. A new terminal building and technical block are at the final stages of completion. Other facilities like the extension of the car park, a standby generator and an operational wall are proposed to be taken up in the Seventh Plan. Provision has also been made for equipment like approach systems, fire-fighting facilities and security gadgets in the Seventh Plan.

Manufacturing of solar cells

4434. SHRI B.V. DESAI : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the private sector will be allowed to manufacture solar cells, currently manufactured by the Bharat Heavy Electricals Limited and the Central Electronics Limited ;

(b) if so, whether Government have taken a final decision in the matter ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) :

(a) to (c). According to the policy already in existence, there is no bar on the manufacture of solar cells by the private sector. Applications for industrial licences are considered on merits using the criteria of production costs, demand and technology.

Inclusion of Ol-Chiki-Script in VIII Schedule

4435. SHRI SIDHALAL MURMU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have any proposal to include OL-CHIKI (OL-SCRIPT) of Schedule Tribes as language and script of Santhal in the VIII Schedule of the Constitution ; and

(b) if so, when and the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) No, Sir.

(b) Question does not arise.

Delay in Indian Airlines Flight No. 410

4436. SHRI KALI PRASAD PANDEY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether flight No. 410 of Indian Airlines took off from Patna on 19 July, 1985 ten and a half hours late ;

(b) if so, the reasons thereof ;

(c) whether flight No. 410 was a scheduled flight and whether the Delhi-bound passengers were asked to alight at Lucknow airport for being taken to Delhi by another flight ;

(d) if so, the reasons thereof ; and

(e) whether an enquiry has been made into this incident and if so, findings thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) Yes, Sir.

(b) The delay was due to re-scheduling of the aircraft, which was to operate IC-410. Flight IC-410 departed 10 hours 45 minutes behind schedule from Calcutta because the aircraft was utilised to operate IC-255 and 490 (Calcutta-Silchar-Imphal-Gauhati-Bagdogra - Patna - Delhi). This was essential because the aircraft scheduled for IC-255 was held up at Agartala while operating an earlier flight, and priority was given to operate IC-255 and IC-490 by this aircraft since stations on this sector have landing restrictions.

(c) and (d). Yes, Sir. IC-410 was a scheduled flight. On 19.7.85, IC-409 operating the sector Delhi-Lucknow-Patna-Ranchi-Calcutta was held up at Lucknow airport due to a technical snag. Indian Airlines decided to inter-change this aircraft with the aircraft operating IC-410, so that it could be thoroughly inspected during the night halt inspection at the parent base. In view of this, IC-410 passengers were asked to alight from this aircraft and board IC-409 which would take them to Delhi. As the passengers refused to disembark, there was no inter-change of aircraft.

(e) In view of what is stated in (d) it was not considered necessary to hold an enquiry.

Special audit on Kendriya Bhandar

4437. SHRI KALI PRASAD PANDEY :

SHRI KAMLA PRASAD SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether a special audit was ordered in the Kendriya Bhandar (Central Government Employees Consumer Co-operative Society Limited) New Delhi ;

(b) if so, the findings of the special audit team ; and

(c) the details of action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K.P. SINGH DEO) : (a) to (c). Yes, Sir. A special audit of certain transactions involving mostly purchase of stationery items on which certain allegations were received, was undertaken. The audit team has observed that in the specific instances, standards of financial propriety and procedures were not observed. The matter has been taken up for further investigation.

IPS officers on deputation to Central Government

4438. SHRI KALI PRASAD PANDEY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of the officers belonging to IPS cadre requisitioned by the Central Government from Uttar Pradesh, Haryana, Orissa, Madhya Pradesh, Rajasthan, Andhra Pradesh and Maharashtra during 1984-85 and 1985-86 so far and the number of officers sent to the Centre from these States during the said period ; and

(b) the criteria adopted for requisitioning the services of officers from States to Centre ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MATI RAM DULARI SINHA) : (a) A statement is given below.

(b) The services of IPS officers are requisitioned on the basis of the availability list sent to the Central Government by